Self appraisal report for Year (2024-25)

Auditor Agency: Anil Kumar(Indian Institute of Corporate Affairs (IICA))

Ministry Name: Ministry of Corporate Affairs

Department Name:

Public Authority Name: National Company Law Appellate Tribunal

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
1	Organisation and Function							
1.1	Particulars of its organisation, functions a	nd duties[Section	n 4(1)(b)(i)]				
1.1.1	Name and address of the Organization	Fully Met	1.28	1.28	https://nclat.ni c.in/	Fully Met	1.28	Fully Met
1.1.2	Head of the organization	Fully Met	1.28	1.28	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	1.28	Fully Met
1.1.3	Vision, Mission and Key objectives	Not Applica	ble0	0	empty	Not Applical	ble0	Not Applicable
1.1.4	Function and duties	Fully Met	1.28	1.28	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	1.28	Fully Met
1.1.5	Organization Chart	Fully Met	1.28	1.28	https://nclat.ni c.in/about-NC LAT/organizat on-chart		1.28	Fully Met
1.1.6	Any other details-the genesis, inception,	Fully Met	1.28	1.28	https://nclat.ni	Fully Met	1.28	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
	formation of the department and the HoDs from time to time as well as the committees/ Commissions constituted from time to time have been dealt				c.in/			
1.2	Power and duties of its officers and employee	es[Section 4(1) (b)(ii)]					
1.2.1	Powers and duties of officers (administrative, financial and judicial)	Partially Met	1.92	0.96	https://nclat.ni c.in/sites/defa ult/files/proacti ve_disclosure _under_nclat_ website.pdf		0.96	Partially Met
1.2.2	Power and duties of other employees	Partially Met	1.92	0.96	https://nclat.ni c.in/sites/defa ult/files/proacti ve_disclosure _under_nclat_ website.pdf	i	0.96	Partially Met
1.2.3	Rules/ orders under which powers and duty derived and exercised	Fully Met	1.92	1.92	https://nclat.ni c.in/act-rules	Fully Met	1.92	Fully Met
1.2.4	Work allocation	Partially Met	1.92	0.96	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	0.96	Partially Met
1.3	Procedure followed in decision making proce	ss [Section 4((1)(b)(iii)]				
1.3.1	Process of decision making - Identify key decision making points	Partially Met	1.54	0.77	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	0.77	Partially Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
1.3.2	Final decision making authority	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	Fully Met	1.54	Fully Met
1.3.3	Related provisions, acts, rules etc.	Fully Met	1.54	1.54	https://nclat.ni c.in/	Fully Met	1.54	Fully Met
1.3.4	Time limit for taking a decisions, if any	Not Applicabl	e0	0	empty	Not Applicable	e0	Not Applicable
1.3.5	Channels of supervision and accountability	Partially Met	1.54	0.77	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf		0.77	Partially Met
1.4	Norms for discharge of functions[Section 4(1)(b)(iv)]						
1.4.1	Nature of functions/ services offered	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	1.54	Fully Met
1.4.2	Norms/ standards for functions/ service delivery	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	1.54	Fully Met
1.4.3	Process by which these services can be accessed	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure	i	1.54	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
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				_	website.pdf			
1.4.4	Time-limit for achieving the targets	Not Applica		0	empty	Not Applica		Not Applicable
1.4.5	Process of redressal of grievances	Fully Met	1.54	1.54	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	1.54	Fully Met
1.5	Acts, rules, regulations, instructions, manu	uals and record	ls for disc	charging fu	unctions[Sections	on 4(1)(b)(v)]	
1.5.1	Title and nature of the record/ manual /instruction.	Fully Met	2.6	2.60	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	2.60	Fully Met
1.5.2	List of Acts, rules, regulations, instructions, manuals and records.	Fully Met	2.6	2.60	https://nclat.ni c.in/	Fully Met	2.60	Fully Met
1.5.3	Acts/ Rules/ manuals, etc.	Fully Met	2.6	2.60	https://nclat.ni c.in/	Fully Met	2.60	Fully Met
1.6	Categories of documents held by the author	ority under its o	ontrol[Se	ection 4(1)	(b) (vi)]			
1.6.1	Categories of documents	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	3.85	Fully Met
1.6.2	Custodian of documents/categories	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_	i	3.85	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark			Auditor Marks	Auditor Remarks/URL
					website.pdf			
1.7	Boards, Councils, Committees and other Bodi	es constituted	l as pai	rt of the Pւ	ıblic Authority	[Section 4(1)(b)(viii)]	
1.7.1	Name of Boards, Council, Committee etc.	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.2	Composition	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.3	Dates from which constituted	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.4	Term/ Tenure	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.5	Powers and functions	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.6	Whether their meetings are open to the public?	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.7	Whether the minutes of the meetings are open to the public?	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.7.8	Place where the minutes if open to the public are available?	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
1.8	Directory of officers and employees[Section 4	(1) (b) (ix)]						
1.8.1	Name and designation	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	3.85	Fully Met
1.8.2	Telephone , fax and email ID	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf		3.85	Fully Met
1.9	Monthly Remuneration received by officers &	employees in	cluding	system of	compensation	n[Section 4(1)	(b) (x)]	
1.9.1	List of employees with Gross monthly	Fully Met	3.85	3.85	https://nclat.ni		3.85	Fully Met
	remuneration				c.in/sites/defa			
					ult/files/proact	i		
					ve_disclosure			
					_under_nclat_			
					website.pdf			

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
1.9.2	System of compensation as provided in its regulations	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	3.85	Fully Met
1.10	Name, designation and other particulars of Pu	ıblic Informa	ation Offic	cers[Section	on 4(1) (b) (xvi)]		
1.10.1	Name and designation of the Public Information Officers (PIOs), Assistant Public Information Officer(s) & Appellate Authority	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	3.85	Fully Met
1.10.2	Address, telephone numbers and email ID of each designated official.	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	3.85	Fully Met
1.11	Number of employees against whom discipling	ary action h	as been i	oroposed/	taken (F No. 1/	6/2011- IR d	t. 15.4.201	3)
1.11.1	Number of employees against whom disciplinary action has been (i) Pending for minor penalty or major penalty proceedings		3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	Fully Met	3.85	Fully Met
1.11.2	(ii) Finalised for minor penalty or major penalty proceedings	Fully Met	3.85	3.85	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	į	3.85	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
1.12	Programmes to advance understanding of RT	(Section 26)						
1.12.1	Educational programmes	Partially Met	1.92	0.96	https://nclat.ni c.in/	Partially Met	0.96	Partially Met
1.12.2	Efforts to encourage public authority to participate in these programmes	Partially Met	1.92	0.96	https://nclat.ni c.in/	Partially Met	0.96	Partially Met
1.12.3	Training of CPIO/APIO	Partially Met	1.92	0.96	https://nclat.ni c.in/RTI-act	Partially Met	0.96	Partially Met
1.12.4	Update & publish guidelines on RTI by the Public Authorities concerned	Partially Met	1.92	0.96	https://nclat.ni c.in/RTI-act	Partially Met	0.96	Partially Met
1.13	Transfer policy and transfer orders[F No. 1/6/2	011- IR dt. 1	5.4.2013					
1.13.1	Transfer policy and transfer orders[F No. 1/6/2011- IR Dt. 15.4.2013]	Partially Met	7.69	3.85	Presently there is acute shortage of Officers and staffs and several of the posts are unfilled.	Partially Met	3.85	Partially Met
Total			88	76		88	76	
2	Budget and Programme							
2.1	Budget allocated to each agency including all 4(1)(b)(xi)]	plans, propo	sed exp	enditure a	nd reports on	disbursemen	ts made e	etc.[Section
2.1.1	Total Budget for the public authority	Fully Met	10	10.00	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	10.00	Fully Met
2.1.2	Budget for each agency and plan & programmes	Fully Met	10	10.00	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure	i	10.00	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
					_under_nclat_ website.pdf	-		
2.1.3	Proposed expenditures	Not Met	10	0	empty	Not Met	0	Not Met
2.1.4	Revised budget for each agency, if any	Not Applicable	0	0	empty	Not Applicable	e0	Not Applicable
2.1.5	Report on disbursements made and place where the related reports are available	Not Applicable	e0	0	empty	Not Applicable	90	Not Applicable
2.1.6	Information related to procurements- (a) Notice/tender enquires, and corrigenda if any thereon, (b) Details of the bids awarded comprising the names of the suppliers of goods/ services being procured, (c) The works contracts concluded – in any such combination of the above-and, (d) The rate/ rates and the total amount at which such procurement or works contract is to be executed.	Partially Met		5.00	https://nclat.ni c.in/	Partially Met	5.00	partially met
2.2	Foreign and domestic tours(F.No. 1/8/2012- IR	dt. 11.9.2012))					
2.2.1	Budget	Fully Met	20	20.00	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	20.00	Fully Met
2.2.2	Foreign and domestic tours by ministries and officials of the rank of Joint Secretary to the Government and above, as well as the Heads of the Department (a) Places visited, (b) The period of visit, (c) The number of members in the official delegation, (d) Expenditure on the visit	, and the second	20	10.00	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	10.00	partially Met
2.3	Manner of execution of subsidy programme [S							
2.3.1	Name of the programme of activity	Not Applicable		0	empty	Not Applicable		Not Applicable
2.3.2	Objective of the programme	Not Applicable		0	empty	Not Applicable		Not Applicable
2.3.3	Procedure to avail benefits	Not Applicable	90	0	empty	Not Applicable	e0	Not Applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark			Auditor Marks	Auditor Remarks/URL
2.3.4	Duration of the programme/ scheme	Not Applicable	- 0	0		Not Applicable		Not Applicable
2.3.5	Physical and financial targets of the programme	Not Applicable		0		Not Applicable		Not Applicable
2.3.6	Nature/ scale of subsidy /amount allotted	Not Applicable		0		Not Applicable		Not Applicable
2.3.7	Eligibility criteria for grant of subsidy	Not Applicable		0	empty	Not Applicable	-	Not Applicable
2.3.8	Details of beneficiaries of subsidy programme (number, profile etc)	Not Applicable		0	empty	Not Applicable	-	Not Applicable
2.4	Discretionary and non-discretionary grants [F	. No. 1/6/2011	-IR dt. 1	5.04.2013]				
2.4.1	Discretionary and non-discretionary grants/ allocations to State Govt./ NGOs/other institutions	Not Applicable		0	empty	Not Applicable	0	Not Applicable
2.4.2	Annual accounts of all legal entities who are provided grants by public authorities	Not Applicable	90	0	empty	Not Applicable	0	Not Applicable
2.5	Particulars of recipients of concessions, pern	its of authori	zations	granted by	y the public au	thority[Sectio	n 4(1) (b)	(xiii)]
2.5.1	Concessions, permits or authorizations granted by public authority	Not Applicable	90	0	empty	Not Applicable	0	Not Applicable
2.5.2	For each concessions, permit or authorization granted - (a) Eligibility criteria, (b) Procedure for getting the concession/ grant and/ or permits of authorizations, (c) Name and address of the recipients given concessions/ permits or authorizations, (d) Date of award of concessions/ permits of authorizations	Not Applicable	e 0	0	empty	Not Applicable	e 0	Not Applicable
2.6	CAG & PAC paras [F No. 1/6/2011- IR dt. 15.4.2	20131						
2.6.1	CAG and PAC paras and the action taken reports (ATRs) after these have been laid on the table of both houses of the Parliament.	_	50	50.00	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	50.00	Fully met
Total			130	105	-	130	105	
3	Publicity and Public interface							
3.1	Particulars for any arrangement for consultati formulation of policy or implementation there	•		-		•	elation to	the

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks		Auditor Marks	Auditor Remarks/URL
3.1.1	Relevant Acts, Rules, Forms and other documents which are normally accessed by citizens	Not Applicable	e0	0	empty	Not Applicable	• 0	Not Applicable
3.1.2	a) Arrangements for consultation with or representation by members of the public in policy formulation/ policy implementation, (b) Day & time allotted for visitors,(c) Contact details of Information & Facilitation Counter (IFC) to provide publications frequently sought by RTI applicants	Not Applicable	e0	0	empty	Not Applicable	eO	Not Applicable
3.1.3	Public- Private Partnerships (PPP)- Details of Special Purpose Vehicle (SPV), if any	Not Applicable	90	0	empty	Not Applicable	0	Not Applicable
3.1.4	Public- Private Partnerships (PPP)- Detailed project reports (DPRs)	Not Applicable	e0	0	empty	Not Applicable	0	Not Applicable
3.1.5	Public- Private Partnerships (PPP)- Concession agreements.	Not Applicable	e0	0	empty	Not Applicable	0	Not Applicable
3.1.6	Public- Private Partnerships (PPP)- Operation and maintenance manuals	Not Applicable	e0	0	empty	Not Applicable	0	Not Applicable
3.1.7	Public- Private Partnerships (PPP) - Other documents generated as part of the implementation of the PPP	Not Applicable	e0	0	empty	Not Applicable	0	Not Applicable
3.1.8	Public- Private Partnerships (PPP) - Information relating to fees, tolls, or the other kinds of revenues that may be collected under authorisation from the government	Not Applicable	e0	0	empty	Not Applicable	eO	Not Applicable
3.1.9	Public- Private Partnerships (PPP) -Information relating to outputs and outcomes	Not Applicable	90	0	empty	Not Applicable	0	Not Applicable
3.1.10	ŭ ,	Not Applicable	e0	0	empty	Not Applicable	0	Not Applicable
3.1.11	Public- Private Partnerships (PPP) - All payment made under the PPP project	Not Applicable	90	0	empty	Not Applicable	0	Not Applicable

Sr. No	Details of disclosure	Category	Marks	Obtained			Auditor	Auditor
				Mark			Marks	Remarks/URL
3.2	Are the details of policies / decisions, which a		_	d to them[S	Section 4(1) (c)	-		
3.2.1	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Policy decisions/ legislations taken in the previous one year	Not Applicable	e 0	0	empty	Not Applicable	eO	Not Applicable
3.2.2	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive - Outline the Public consultation process	Not Applicable	eO	0	empty	Not Applicable	0	Not Applicable
3.2.3	Publish all relevant facts while formulating important policies or announcing decisions which affect public to make the process more interactive- Outline the arrangement for consultation before formulation of policy	Not Applicable	• 0	0	empty	Not Applicable	0	Not Applicable
3.3	Dissemination of information widely and in su	ch form and r	nanner	which is e	asily accessib	le to the publi	c [Section	on 4(3)]
3.3.1	Use of the most effective means of communication - Internet (website)	Fully Met	50	50.00	https://nclat.ni c.in/	Fully Met	50.00	Fully met
3.4	Form of accessibility of information manual/ h	andbook[Sec	tion 4(1)(b)]				
3.4.1	•	Fully Met	25	25.00	https://nclat.ni c.in/	Fully Met	25.00	Fully Met
3.4.2	Information manual/handbook available in printed format	Not Met	25	0	empty	Not Met	0	Not Met
3.5	Whether information manual/ handbook availa	ble free of co	st or no	t [Section	4(1)(b)]			
3.5.1		Fully Met	25	25.00	https://nclat.ni c.in/	Fully Met	25.00	Fully Met
3.5.2	List of materials available at a reasonable cost of the medium	Not Applicable	• 0	0	empty	Not Applicable	eO	Not Applicable
Total			125	100		125	100	
4	E-Governance							
4.1	Language in which Information Manual/Handb	ook Available	[F No.	1/6/2011-IF	R dt. 15.4.2013]		
4.1.1	Hindi	Not Applicable	90	0	empty	Not Applicable	0	Not Applicable

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
4.1.2	English	Not Applicable	le0	0	empty	Not Applicable		Not Applicable
4.1.3	Vernacular/ Local Language	Not Applicable		0	empty	Not Applicable		Not Applicable
4.2	When was the information Manual/Handbook			/6/2011-IR				
4.2.1	Last date of Annual updation	Not Applicable		0	empty	Not Applicable	e0	Not Applicable
4.3	Information available in electronic form[Section of the content of	on 4(1)(b)(xiv))]	·				
4.3.1	Details of information available in electronic form	Fully Met	9.52	9.52	https://nclat.ni c.in/	Fully Met	9.52	Fully met
4.3.2	Name/ title of the document/record/ other information	Fully Met	9.52	9.52	https://nclat.ni c.in/	Fully Met	9.52	Fully met
4.3.3	Location where available	Fully Met	9.52	9.52	https://nclat.ni c.in/	Fully Met	9.52	Fully met
4.4	Particulars of facilities available to citizen for	obtaining info	ormatio	[Section 4	l(1)(b)(xv)]			
4.4.1	Name & location of the facility	Fully Met	7.14	7.14	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	7.14	Fully met
4.4.2	Details of information made available	Partially Met	7.14	3.57	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	3.57	partially Met
4.4.3	Working hours of the facility	Fully Met	7.14	7.14	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	7.14	Fully met
4.4.4	Contact person & contact details (Phone, fax, email)	Fully Met	7.14	7.14	https://nclat.ni c.in/sites/defa	-	7.14	Fully met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark			Auditor Marks	Auditor Remarks/URL
					ult/files/proact	i		
					ve_disclosure			
					_under_nclat_			
					website.pdf			
4.5	Such other information as may be prescribed	under Section	4(i) (b	(xvii)				·
4.5.1	Grievance redressal mechanism	Fully Met	4.1	4.10	https://nclat.ni c.in/	Fully Met	4.10	Fully met
4.5.2	List of completed schemes/ projects/ Programmes	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
4.5.3	List of schemes/ projects/ programme underway	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
4.5.4	Details of all contracts entered into including name of the contractor, amount of contract and	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
	period of completion of contract							
4.5.5	Annual Report	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
4.5.6	Frequently Asked Question (FAQs)	Partially Met	4.1	2.05	https://nclat.ni c.in/	Partially Met	2.05	partially Met
4.5.7	Any other information such as - (a) Citizen's Charter, (b) Six monthly reports on the performance against the benchmarks set in the Citizen's Charter	Not Applicable	0	0	empty	Not Applicable	0	Not Applicable
4.6	Receipt & Disposal of RTI applications & appe	eals [F.No 1/6/2	2011-IR	dt. 15.04.2	2013]			
4.6.1	Details of applications received and disposed	Partially Met	14.29	7.15	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	7.15	partially Met
4.6.2	Details of appeals received and orders issued	Partially Met	14.29	7.15	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_	i	7.15	partially Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
					website.pdf	<u> </u>		
4.7	Replies to questions asked in the Parliament	Section 4(1)(k	o)(xvii)]					·
4.7.1	Details of questions asked and replies given	Not Applicabl	le0	0	empty	Not Applicabl	e0	Not Applicable
Total			94	74		94	74	
5	Information as may be prescribed							
5.1	Such other information as may be prescribed	I [F.No. 1/2/20 ²	16-IR dt.	17.8.2016,	, F No. 1/6/201 ²	1-IR dt. 15.4.2	013]	
5.1.1	Name & details of - (a) Current CPIOs & FAAs, (b) Earlier CPIO & FAAs from 1.1.2015	Partially Met	20	10.00	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	10.00	partially Met
5.1.2	Name & details of - (a) Current CPIOs & FAAs, (b) Earlier CPIO & FAAs from 1.1.2015	Partially Met	20	10.00	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	10.00	partially Met
5.1.3	Name & details of - (a) Current CPIOs & FAAs, (b) Earlier CPIO & FAAs from 1.1.2015	Partially Met	20	10.00	https://nclat.ni c.in/sites/defa ult/files/proact ve_disclosure _under_nclat_ website.pdf	i	10.00	partially Met
5.1.4	Details of third party audit of voluntary disclosure -(a) Dates of audit carried out, (b) Report of the audit carried out	Fully Met	20	20.00	https://nclat.ni c.in/RTI-act	Fully Met	20.00	Fully Met
5.1.5	Details of third party audit of voluntary disclosure -(a) Dates of audit carried out, (b) Report of the audit carried out	e Not Met	20	0	empty	Fully Met	20.00	Fully Met
5.1.6	Details of third party audit of voluntary disclosure -(a) Dates of audit carried out , (b) Report of the		20	0	empty	Fully Met	20.00	Fully Met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark	Remarks	Auditor Category	Auditor Marks	Auditor Remarks/URL
	audit carried out							
5.1.7	Appointment of Nodal Officers not below the rank of Joint Secretary/ Additional HoD - (a) Date of appointment, (b) Name & Designation of the officers	Not Met	20	0	empty	Not Met	0	Not met
5.1.8	Appointment of Nodal Officers not below the rank of Joint Secretary/ Additional HoD - (a) Date of appointment, (b) Name & Designation of the officers	Not Met	20	0	empty	Not Met	0	Not met
5.1.9	Appointment of Nodal Officers not below the rank of Joint Secretary/ Additional HoD - (a) Date of appointment, (b) Name & Designation of the officers	Not Met	20	0	empty	Not Met	0	Not met
5.1.10	Consultancy committee of key stake holders for advice on suo-motu disclosure - (a) Dates from which constituted, (b) Name & Designation of the officers	Not Met	20	0	empty	Not Met	0	Not Met
5.1.11	Consultancy committee of key stake holders for advice on suo-motu disclosure - (a) Dates from which constituted, (b) Name & Designation of the officers	Not Met	20	0	empty	Not Met	0	Not Met
5.1.12	Consultancy committee of key stake holders for advice on suo-motu disclosure - (a) Dates from which constituted, (b) Name & Designation of the officers	Not Met	20	0	empty	Not Met	0	Not Met
5.1.13	Committee of PIOs/FAAs with rich experience in RTI to identify frequently sought information under RTI - (a) Dates from which constituted, (b) Name & Designation of the Officers	Not Met	20	0	empty	Not Met	0	Not met
5.1.14	Committee of PIOs/FAAs with rich experience in RTI to identify frequently sought information under RTI - (a) Dates from which constituted, (b)	Not Met	20	0	empty	Not Met	0	Not met

Sr. No	Details of disclosure	Category	Marks	Obtained Mark		Auditor Category	Auditor Marks	Auditor Remarks/URL
	Name & Designation of the Officers			IVICIIN		Category	IVICING	TCHIGHG/OTC
Total	, come or a confirmation and compared		280	50		280	90	
6	Information Disclosed on own Initiative							
6.1	Item / information disclosed so that public ha	ave minimum ı	esort to	use of RT	I Act to obtain	information	Section 4	4(2)]
6.1.1	Item / information disclosed so that public have minimum resort to use of RTI Act to obtain information	Partially Met	25	12.50	https://nclat.ni c.in/	Partially Met	12.50	partially Met
6.2	Guidelines for Indian Government Websites (Secretariat Manual of Office Procedures (CSI Personnel, Public Grievance and Pensions, G	MOP) by Depa	rtment o					
6.2.1	Whether STQC certification obtained and its validity	Fully Met	12.5	12.50	https://nclat.ni c.in/sites/defa	_	12.50	Fully Met
					ult/files/2023- 07/nclat-STQ C-Certificate-1 .pdf			
6.2.2	Does the website show the certificate on the Website?	Fully Met	12.5	12.50	07/nclat-STQ	Fully Met	12.50	Fully Met
6.2.2 Total		Fully Met	12.5 50	12.50	07/nclat-STQ C-Certificate-1 .pdf https://nclat.ni c.in/sites/defa ult/files/2023- 07/nclat-STQ C-Certificate-1	Fully Met	12.50	Fully Met